

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH**

(IB)-120(PB)/2018

IN THE MATTER OF:

**Gupta Power Infrastructure Ltd.
Vs.
The Indure Pvt. Ltd.**

.... **APPLICANT / PETITIONER**
.... **RESPONDENT**

SECTION:

Under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 02.02.2018

Coram:

**CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT**

**S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)**

PRESENTS:

For the Petitioner(s):-

For the Respondent(s):-

ORDER

Even on the second call no one is present on behalf of the petitioner in support of the petition. In the interest of justice hearing is deferred to - 19.02.2018.

Sd/—

(M. M. KUMAR)
PRESIDENT

Sd/—

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)